

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. †2961  
TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

COMPENSATION TO FARMERS AT BORDER

†2961. SHRI JUGAL KISHORE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the barbed fencing on Indo- Pakistan border has splitted the land of the farmers into two and it has become a hurdle for them in cultivating their land on other side of the border;
- (b) if so, whether compensation was paid to the farmers in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor and the time by which it is likely to be given?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)

(a): The majority of Fencing along Indo-Pakistan border has been constructed at a minimum distance of 150 yards from the International border. The Fencing is passing through cultivable land of the farmers at some stretches. However, Fencing is not a hurdle for the farmers as gates have been provided in fencing at an appropriate distance and farmers are permitted to cultivate their land ahead of the Fence.

(b) to (d): Due to restrictions on cultivation of high rise crops in land beyond fence in Punjab State, a compensation amount of Rs. 10,000/- per acre per year has been decided, which is to be equally borne by the State Government and Central Government. The Central Government share of an amount of Rs. 10.25 crore has been paid to Government of Punjab on 13<sup>th</sup> August, 2014 for disbursement to farmers for the year 2014-15.

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